

the scheme reports for the immediate works are prepared and approved. Meanwhile Government of West Bengal was requested to undertake emergent works.

Release of Security Deposit of Globe Motors, New Delhi by Delhi High Court

7891. SHRI HARI SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Security Deposit of Rs. 20 lakhs deposited by Seth Mundayra of M/s. Globe Motors, New Delhi has been released by the order of the Delhi High Court and if so, under what circumstances; and

(b) whether M/s. Globe Motors deposited this amount by the order of Delhi High Court for payment of 5th instalment to depositors in time?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) and (b). Under the Scheme of compromise of arrangement in respect of Globe Motors Limited, sanctioned by the High Court on 31-5-1969, after payment of the first instalment, the amount of guarantee would be equivalent to a figure which would be sufficient to cover the subsequent two instalments till the entire payment is made to the Depositors or to Rs. 15 lakhs, whichever is less. When the fourth instalment fell due for payment on 22nd March, 1972, the High Court by its order dated the 24th March, 1972, allowed the prayers of the company in its application No. 122/72 *inter alia*, that the guarantee be replenished to the extent of Rs. 15 lakhs when the fifth instalment under the Scheme fell due. The fifth instalment under the Scheme fell due on 22nd March, 1973 and the company is reported to have filed application C.A. No. 175 of 1973 seeking orders of the Court for extending the date for payment of the said instalment by one year from 22nd March, 1973 to 22nd

March, 1974 and for allowing the company to replenish the Bank guarantee of Rs. 15 lakhs by 22nd March, 1974 instead of by 22nd March, 1973. It is understood that this case is now fixed for hearing on 7th May, 1973.

Payment to depositors of Globe Motors New Delhi

7892. SHRI HARI SINGH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) when the 5th instalment is going to be paid to the depositors by M/s. Globe Motors Ltd., New Delhi which was due on 1st April, 1973;

(b) whether the Company has moved the High Court of Delhi for the extension of period and if so, for how much period; and

(c) what specific and effective steps Government propose to take for getting released the 5th instalment to the depositors?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI D. R. CHAVAN): (a) and (b). The company is reported to have filed application C.A. No. 175 of 1973 seeking orders of the Delhi High Court for extending the date for payment of the instalment by one year from 22nd March, 1973 to 22nd March, 1974. It is understood that this case is now fixed for hearing on 7th May, 1973.

(c) The Government has no *locus standi* to take any steps. The matter entirely rests with the High Court.

Abolition of unreserved accommodation in Grand Trunk Express

7893. SHRI M. RAM GOPAL REDDY: Will the Minister of RAILWAYS be pleased to state:

(a) whether provision of unreserved accommodations has been recently

abolished in the Grand Trunk Express and some other trains; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI):

(a) Yes.

(b) This has been done with a view to prevent overcrowding and to bring much needed relief to the long-distance passengers.

Engineers working in D.E.S.U.

7894. SHRI SHASHI BHUSHAN: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the total number of Engineers working in the Delhi Electric Supply Undertaking, category-wise;

(b) the number of them in each category, who are permanent and the number of those who are still temporary;

(c) the maximum length of service of temporary hands; and

(d) whether some posts of engineers in different categories in DESU are lying vacant, if so since when and efforts being made to fill these vacancies?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA):

(a) to (d). A statement giving the information is laid on the Table of the House. [Placed in Library. See No. LT-4863/73].

सस्ते न्याय प्रशासन के लिए ग्रामीण न्यायालयों का गठन

7895. श्री एम० एल० पुरती : क्या बिधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने सस्ते न्याय प्रशासन के लिए ग्रामीण न्यायालयों के गठन सम्बन्धी कोई योजना बनाई है; और

(ख) यदि हां, तो इसकी मुख्य बातें क्या हैं ?

बिधि, न्याय और कम्पनी कार्य मंत्री मंत्री (श्री एम० एल० गोखले) : (क) जी नहीं ।

(ख) प्रश्न ही नहीं उठता ।

Outcome of Discussions held with Iraqi Delegation in April, 1973

7897. SHRI P. GANGADEB:

SHRI P. M. MEHTA:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether an Iraqi delegation visited India in the first week of April, 1973; and

(b) if so, the outcome of the discussions held with the delegation?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH):

(a) Yes, Sir.

(b) As a result of the discussions, following five Agreements were concluded:—

(i) Letters establishing a Joint Commission at Ministerial level for implementation of economic, technical and scientific cooperation between the two Governments were signed and exchanged.

(ii) An Economic and Technical Cooperation Agreement which aims at developing, extending and consolidating economic, technical and trade relations between the two